

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 27th day of March 2018

Original Application No. 330/00301 of 2018

Hon'ble Dr. Murtaza Ali, Member (J)
Hon'ble Dr. Mrutyunjay Sarangi, Member (A)

1. Manoj Kumar Tiwari, S/o Shri Shrikant Tiwari,, R/o T – 1C, Railway Station Colony, Lohta, Varanasi.
2. Rajneesh Pal, S/o Shri Rambaran Pal, R/o E-26B, Railway Colony, Lahartara, Varanasi.
3. Pawan Kumar, S/o Shri Ram Azhrey, R/o Village and Post Office Sataon, P.S. Gurubaxganj, District Raibarelley, UP.
4. Ranjeet Kumar Suman, S/o Shri Arvind Prasad, R/o Q No. D-65 / 46C – 14 /A, Amlanagar Lahartara, Varanasi.
5. Om Prakash, S/o Shri Jokhan Singh, R/o Q No. 163 C, AEN Colony, N. Railway, Varanasi Cantt, Varanasi.
6. Prabhat Kumar, S/o Ramchandra Prasad, R/o D – 65 / 462C – 14 /A, Amlanagar, Lahartara, Varanasi.
7. Ranjan Kumar Sahoo, S/o Shri B.C. Sahoo, R/o D – 65 / 462 C – 14 / A, Amla Nagar, Lahartara, Varanasi.
8. Sunil Kumar Singh, S/o Shri Birendra Singh, R/o Village Post Ofice Devchandpur Police Station Saidpur, District Ghazipur UP.

. . .Applicants

By Adv : Shri Anil Kumar Singh

V E R S U S

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager (Personnel) Lucknow Division, Northern Railway, Lucknow.
3. Senior Divisional Personnel Officer, Lucknow.

. . .Respondents

By Adv: Sri G.K. Tripathi

O R D E R**By Hon'ble Dr. Murtaza Ali, Member (J)**

Heard Shri Anil Kumar Singh, learned counsel for the applicants and Shri G.K. Tripathi learned counsel for the respondents.

2. At the outset learned counsel for the applicants submitted that the applicant would be satisfied if a direction be given to the respondent No. 2/Competent Authority to consider and dispose of his pending representation dated 03.11.2017 (Annexure A-12) in the light of Ernakulam Bench of this Tribunal dated 15.02.2016 passed in OA No. 20/15, the Hon'ble High Court of Uttrakhand (at Nainital) order dated 26.06.2014 passed in Special Appeal No. 330/13 with Special Appeal No. 523/13, the CAT Jabalpur Bench order dated 20.04.2017 passed in OA No. 290/17 and CAT Principal Bench order dated 16.11.2011 passed in OA No. 2045/10 within a stipulated period of time.

3. In view of the above submissions made by the applicants' counsel, we direct the respondent No. 2/Competent Authority to consider and decide the representation of the applicant 03.11.2017 (Annexure A-12) in the light of aforementioned judgments of Ernakulam Bench of this Tribunal dated 15.02.2016, the Hon'ble High Court of Uttrakhand (at Nainital) dated 26.06.2014, the CAT Jabalpur Bench order dated 20.04.2017 and CAT Principal Bench order dated 16.11.2011 by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The applicant is directed to send a copy of his representation dated 03.11.2017 (Annexure A-12) with aforementioned judgments of Ernakulam Bench of this Tribunal dated 15.02.2016, the Hon'ble High Court of Uttrakhand (at Nainital) dated 26.06.2014, the CAT Jabalpur Bench order dated 20.04.2017 and CAT Principal Bench order

dated 16.11.2011 alongwith certified copy of this order. It is made clear that we have not entered into the merits of this case.

4. In view of the above, the OA is disposed of. No costs.

(Dr. Mrutyunjay Sarangi)
Member (A)

(Dr. Murtaza Ali)
Member (J)

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